

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 23.11.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 270/16	TP 117/17	For compliance of objections	433(e) / 433(f)	Nirupama T. Vs. Dreamz Infra India Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
34	KIRAN MURGOD 9984 55923 Murthy Associates	Petitioner	KMgud

ORDER

Counsel for Petitioner is present. He has filed memo for withdrawal. This is a transferred case from the Hon'ble High Court of Karnataka, Bangalore. Counsel reported that matter is under consideration for settlement and if no settlement is reached, Petitioner may be given liberty to file fresh application.

Memo is recorded, permission is granted to the petitioner to withdraw the petition with a liberty to file fresh application in case there is no settlement between the Petitioner and Respondent. Petition is dismissed as withdrawn with a liberty to the Petitioner to file fresh application in case there is no settlement vide separate order.


Member (T)


Member (J)